

#### KARNATAKA LEGISLATIVE ASSEMBLY SIXTEENTH LEGISLATIVE ASSEMBLY SEVENTH SESSION

## THE SARVAJNA KSHETRA DEVELOPMENT AUTHORITY (AMENDMENT) BILL, 2025

(LA Bill No. 41 of 2025)

A Bill further to amend the Sarvajna Kshetra Development Authority Act, 2020

Whereas it is expedient to amend the Sarvajna Kshetra evelopment Authority Act, 2020 (Karnataka Act No. 38 of 2020) for the purpose hereinafter appearing:

Be it enacted by the Karnataka State Legislature in the Seventy sixth year of the Republic of India as follows:-

- 1. Short title and commencement.- (1) This Act may be called the Sarvajna Kshetra Development Authority (Amendment) Act, 2025.
  - (2) it shall come into force at once.
- **2. Amendment of section 3.-** In the Sarvajna Kshetra Development Authority Act, 2020 (Karnataka Act No. 38 of 2020), in section 3, in sub-section (4), for clause (a), the following shall be substituted, namely:-
- "(a) The Chief Minister or Revenue Minister or any other Minister as chosen by the Chief Minister Ex-officio Chairman".

## STATEMENT OF OBJECTS AND REASONS

It is considered necessary further to amend the Sarvajna Kshetra Development Authority Act, 2020 (Karnataka Act No.38 of 2020) to revise the provision regarding Chairman of the Sarvajna Kshetra Development Authority as - the Chief Minister or Revenue Minister or any other Minister as chosen by the Chief Minister.

Hence, the Bill.

## FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

## KRISHNA BYREGOWDA

Minister for Revenue

## M.K. VISHALAKSHI

Secretary Karnataka Legislative Assembly

#### **ANNEXURE**

# EXTRACT OF THE SARVAJNA KSHETRA DEVELOPMENT AUTHORITY ACT, 2020 (KARNATAKA ACT NO.38 OF 2020)

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- **3. Sarvajna Kshetra Development Authority.-** (1) The State Government shall as soon as may be, after the commencement of this Act, constitute for the purposes of this Act, the Authority called the Sarvajna Kshetra Development Authority.
- (2) The Authority shall have its headquarters at such place as may be determined by the Authority from time to time.
- (3) The Authority shall be a body corporate by the name aforesaid, having perpetual succession and a common seal with power to acquire, hold and dispose of property, both movable and immovable, and enter into contract, and shall by the said name, sue and be sued.
  - (4) The Authority shall consist of the following members, namely: -
    - (a) The Chief Minister, who shall be the Chairman;
- (b) The Minister in charge of Haveri District who shall be the Vice Chairman;
  (c) The Minister in charge of Kannada and Culture- Member (d) The Minister in charge of Revenue Member
  - (e) The Minister in charge of Finance. Member
  - (f) The Minister in charge of Tourism. Member
  - (g) The Minister in charge of Public Works . Member
- (h) The Members of the Loksabha and Legislative Assembly who are representing the part or whole of Sarvajna Kshetra and Members of the Rajyababha and Legislative Council who are registered as voter in Sarvajna Kshetra. Members
- (i) The Principal Secretary or Secretary to Government, Kannada and Culture Department. Ex-officio Member
- (j) The Principal Secretary or Secretary to Government, Revenue Department. Exofficio Member

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